arbitration with one of the Unions of C.P.W.D. workers in September, 1986 to reclassify recategorise workers with effect from 1st January, 1973 and thereafter pay the arrears of wage from the date to such workers who are reclassified in the higher categories;

(b) whether this agreement was made after the publication of the Report of the Fourth Central Pay Commission;

(c) if so, whether the arbitrators have completed the work and submitted the report; and

(d) if not, the reasons for the delay?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) An agreement was signed between the C.P.W.D. Management and C.P.W.D. Mazdoor Union on 5th September, 1986. The agreement, *inter-alia* provided that Union's demand for recategorisation| reclassification of workcharged staff and regular classified categories w.e.f. 1-1-73, shall be resolved by voluntary arbitration under Sec. 10A of the Industrial Disputes Act, 1947. There would be two arbitrators consisting Of one to be nominated by the Union and the other by the C.P.W.D. Management; and the C.L.C.(C) would nominate his representative as an umpire for the purpose. The parties shall complete the other formalities of 'he arbitration agreement at an early date. In pursuance to the said agreement a Board of Arbitration was Set up on 31-10-86.

(b) The first part of the Report of the Fourth Central Pay Commission was submitted to the Government on 30-6-86 which was accepted on 13-9-86 whereas the agreement was signed on 5-9-86.

(c) and (d) No one of the members of the Boad of Arbitration representing the Management of C.P.W.D. resigned and the work will be resumed after appointment/nomination of another member on the Board in his place.

Promotion in the CES

4077. SHRI BHAGATRAM MAN-HAR; Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of officers considered by the Departmental Promotion Committees and recommended for promotion to the Junior Administrative Grade (including non-functional Selection Grades) during 1986 and 1987 in the CES (Civil) and CES (Electrical);

(b) the criteria for selection of such officers for being placed in the non-functional selection grade;

(c) whether there has been any chan ge in the criteria for selection in the year 1987 as compared to the years 1986 and earlier;

(d) if so, the salient features of the change in the criteria;

(e) if so, the reasons for changing the criteria; and

(f) the number of officers considered and included in the promotion lists of the two grades during the last three years, yearwise, in the above services?

THE MINISTER OF STATE IN THE MIINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH); (a) and (f) A statement indicating the appointments made to the ordinary Grade as well as the non-functional Selection Grade in the Junior Administrative Grade of the Central Engineering Service and the Central Electrical and Mechanical Engineering Service, Group A from 1984 onwards is given below.

(b) to (e) In view of the direction given by the Supreme Court and the fact that final seniority list of Executive Engineers has not been drawn up, promotions to the grade of Supdt. Engineer, namely the Junior Administrative Grade,
are being made on ad hoc basic since 1982. Promotions to the grade of Supdt. Engineer are made by selection from amongst Executive Engineers with.

7 years service in the grade. Appointments to the selection grade in Junior Administrative Grade, namely to the posts of Supdt. Engineer (Selection Grade) had been made on the basis of seniority-cum-fitness, after they have stagnated in the maximum of the scale in the ordinary grade, for atleast 2 years. The condition that an officer should have stagnated at the maximum of the scale for a minimum period of 2 years, to be eligible for appointment to the selection grade, has been done away with by the Government after acceptance of the recommendation of the 4th Pay Commission in this regard.

Statement

Part of question	Year	Grade	No of persons considered	No. of persons empanelled
4(a)	1986	S.E. (Civil) (OG)	30	22
	1986	S.E.(Civil) (SG)	20	18
	1986	S.E. (Elect) (OG)	12	9
	1986	S.E. (Elect) (SG)	3	2
	1987	S.E. (Civil) (OG)	34	28
	1987	S.E. (Elect) (OG)	8	7
(f)	1985	S.E (Civil) (OG)	29	24
	1985	S.E. (Elect) (OG)	7	6
	1986	S.E. (Civil) (OG)	30	22
	1986	S.E. (Civil) (SG)	20	18
	1986	S.E. (Elct.) (OG)	12	9
	1986	S.E. (Elect). (SG)	3	2
	1987	S.E (Civil) (OG)	34	28
	1987	S.E. (Elect.) (OG)	8	7

Conversion from lower category to higher category under the New Pattern Scheme, 1979

4078. SHRIMATI JAYANTHI NATARAJAN: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Delhi Development Authority had recently taken a decision that registrants of the New Pattern Scheme, 1979 would not be allowed to seek conversion from lower category to higher category;

(b) if so, the reasons for taking such a decision, which is contrary to the declared policy of the Government about uplift-ment of weaker sections of the society, under 20-Point Programme;

(c) what measures are being taken to safeguard the interests of weaker sections of the society by altering this decision;

(d) whether the DDA had obtained approval from Government while taking the decision for stopping conversion of the registrants from lower category to higher category;